COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 37 OF 2018 & IA NOs. 104 & 1355 OF 2018, APPEAL NO. 102 OF 2018 AND APPEAL NO. 129 OF 2018

Dated: 22nd October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 37 OF 2018 & IA NOs. 104 & 1355 OF 2018

In the matter of:

Mr. Rama Shankar Awasthi ... Appellant(s)

Vs.

Uttar Pradesh Power Corporation Ltd & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Rajiv Srivastava

Ms. Garima Srivastava

Ms. Gargi Srivastava for R-1

Mr. C.K. Rai

Mr. Sachin Dubey for R-3

Mr. Amal Nair

Mr. Savey Kaushal for R-4

Mr. Saurav Roy

Mr. Asif Ahmed for R-8 & R-9

APPEAL NO. 102 OF 2018

In the matter of:

PSPN Synergy Pvt. Ltd. ... Appellant(s)

VS.

Uttar Pradesh Electricity Regulatory Commission (UPERC) & Ors. ... Respondent(s)

APPEAL NO. 129 OF 2018

In the matter of:

Salasar Green Energy Private Limited (A Project Company formed by M/s N. P. Agro (India) Industries Limited)

.... Appellant(s)

stries Limited) Versus

Uttar Pradesh Electricity Regulatory Commission (UPERC) & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sourav Roy

Mr. Asif Ahmed

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava Ms. Garqi Srivastava

Ms. Garima Srivastava for R-2

ORDER
IA NO. 1355 OF 2018
(Delay in filing Reply)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Mr. Rajiv Srivastava, appearing for the first Respondent submitted that, there is a delay of 50 days in filing the reply which has been explained satisfactorily in the instant application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission of learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

<u>APPEAL NO. 37 OF 2018 & IA NO. 104 OF 2018,</u> APPEAL NO. 102 OF 2018 & APPEAL NO. 129 OF 2018

Learned counsel appearing for the parties submitted that pleadings are complete in the matter.

Submissions made by the learned counsel appearing for the parties, as stated above, are placed on record.

List the batch of appeals for hearing on <u>05.02.2019.</u>

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

Pr/kt